

**NHRC notes report of corporal
punishment for several students**

NHRC, India took suo moto cognisance of a media report that about 18 students at a government school were subjected to corporal punishment by their teacher after locking them inside a room in Haflaganj area of Katihar district, Bihar on August 21. Their ordeal stopped when some parents raised the alarm while visiting the premises in connection with some work. The Commission observed that the news report, if true, raise serious issues of violation of the human rights of the students.

NHRC notes death of man amidst torture allegations

NHRC, India took suo moto cognisance of a media report that a 38-year-old man died amidst allegations by his family members of torture at a de-addiction centre in UP. He was declared dead at AIIMS, New Delhi when brought from the centre for treatment. Reportedly, he was shifted to this de-addiction centre in Meerut district from another centre in NOIDA. According to the District Tobacco Control Cell, no de-addiction centres in Gautam Budh Nagar, UP, are authorised or registered with the authorities.

NHRC notes sexual abuse of a 7-year-old boy

NHRC, India took suo motu cognisance of a media report that an Imam sexually abused a 7-year-old boy at a mosque in the Jhabreda area of Roorkee district, Uttarakhand. Reportedly, the victim boy had gone to study in the mosque. The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victim. Therefore, it has issued notices to the District Magistrate and the Superintendent of Police, Roorkee, calling for a detailed report on the matter.

**NHRC notes rape and murder of a
10-year-old girl by caretaker**

NHRC, India took suo moto cognisance of a media report that a 10-year-old girl was raped and murdered by the caretaker of a garden in Bihar on Aug 26, 2025. Reportedly, the perpetrator hanged the body of the victim on a tree to disguise the murder as suicide. The victim had gone to collect wood when the perpetrator lured her with a guava to a room near the garden before committing the heinous crime. The Commission observed that the media report, if true, raise serious issues of violation of human rights.

{ 'LATHI-CHARGE' DURING ABVP
PROTEST }

NHRC seeks report from chief secy, DGP

HT Correspondent

letters@htlive.com

LUCKNOW: The National Human Rights Commission (NHRC) has issued a notice to the Uttar Pradesh chief secretary and the DGP seeking an urgent Action Taken Report regarding allegations of human rights violations during a recent protest by ABVP members against the Shri Ramswaroop Memorial University.

The notice, issued by a bench presided over by NHRC member Priyank Kanoongo, requires a response within 15 days.

The action follows a complaint filed with the commission on September 7, alleging that the university in Barabanki conducted unauthorised LLB admissions and disregarded clear restrictions from the Bar Council of India.

According to the complaint, when students organised a

**THE NOTICE,
ISSUED BY NHRC
MEMBER PRIYANK
KANOONGO,
REQUIRES A
RESPONSE WITHIN
15 DAYS.**

peaceful protest against the university's actions, police officials allegedly responded with an "unjustified lathi charge," resulting in injuries to many students.

The complainant further alleged that the incident violated the fundamental rights of the students to peaceful protest and free expression.

Taking cognisance of the case under Section 12 of the Protection of Human Rights Act, 1993, the NHRC noted that the allegations "prima facie seem to be serious violations of the human rights of the victim."

SRMU: Now, NHRC seeks report on fake LLB admissions, police action on protesters

TIMES NEWS NETWORK

Lucknow: National Human Rights Commission took cognisance of serious allegations of fake law admissions and alleged police excesses at Ram Swaroop Memorial University in Barabanki, UP. Acting on a complaint dated Sept 7, the commission issued notices to the chief secretary and DGP, seeking an action taken report within 15 days.

According to the complaint, the university allegedly admitted students to its LLB pro-

gramme in violation of Bar Council of India regulations. When students staged peaceful protest against irregularities, police allegedly resorted to unjustified lathi charge, leaving several injured. The complainant contended that the incident amounted to violation of students' fundamental rights to peaceful protest and free expression, and demanded a high-level probe, punitive action against the university and police officials and compensation to the injured.

The matter was heard on

Tuesday by NHRC bench chaired by member Priyank Kanoongo, which found allegations prima facie in serious violation of human rights. NHRC directed state authorities to conduct inquiry and submit report to NHRC and to its registry via email. Tension gripped SRMU on Sep 1, when a protest by students turned violent, leading to lathi charge by police.

ADM Raj Kumar Singh Yadav said 32 plots of govt land were found encroached by the university and added that further survey would continue.

रामस्वरूप यूनिवर्सिटी में छात्रों पर
लाठीचार्ज में NHRC का नोटिस
लखनऊ। राष्ट्रीय मानवाधिकार आयोग ने
यूपी के मुख्य सचिव और DGP को
दिया नोटिस आयोग ने मांगी 15 दिन में
विस्तृत रिपोर्ट सौंपेगी।

SRMU में छात्रों पर लाठी चार्ज का मामला

NHRC ने मुख्य सचिव और डीजीपी से मांगी रिपोर्ट

■ **NBT रिपोर्ट, लखनऊ :** राष्ट्रीय मानवाधिकार आयोग ने श्रीराम स्वरूप विश्वविद्यालय (SRMU) में कथित तौर पर एलएलबी में प्रवेश और इसका विरोध कर रहे छात्रों पर लाठीचार्ज के मामले को गंभीरता से लिया है। आयोग ने इस मामले में प्रदेश के मुख्य सचिव और डीजीपी को नोटिस जारी कर 15 दिन में की गई कार्यवाही की विस्तृत रिपोर्ट तलब की है। आयोग ने यह कार्यवाही छात्रों पर लाठीचार्ज को लेकर की गई एक शिकायत की सुनवाई के बाद की।

शिकायतकर्ता ने इस मामले की उच्चस्तरीय जांच की मांग के साथ यूनिवर्सिटी व पुलिस अधिकारियों के

खिलाफ कार्यवाही और घायलों के लिए चिकित्सा सुआवजे की मांग की है।

SRMU को बनाएं पक्षकार : HC

■ **NBT न्यूज, लखनऊ :** हाई कोर्ट की लखनऊ बेंच में श्रीराम स्वरूप विश्वविद्यालय में विधि के छात्रों की समस्या को लेकर दाखिल जनहित याचिका पर सुनवाई हुई। आशीष कुमार सिंह की ओर से दाखिल याचिका पर सुनवाई के दौरान कोर्ट ने पाया कि विश्वविद्यालय को पक्षकार नहीं बनाया गया है जबकि सभी तथ्यों को रेकॉर्ड पर लाने के लिए विश्वविद्यालय को भी सुना जाना जरूरी है। अगली सुनवाई 12 सितंबर को होगी।

Times of India

SRMU: NHRC seeks report on fake LLB admissions, police action on protesters

<https://timesofindia.indiatimes.com/city/lucknow/srmu-nhrc-seeks-report-on-fake-llb-admissions-police-action-on-protesters/articleshow/123794239.cms>

TNN | Sep 10, 2025, 01.13 AM IST

Lucknow: National Human Rights Commission took cognisance of serious allegations of fake law admissions and alleged police excesses at Ram Swaroop Memorial University in Barabanki, UP. Acting on a complaint dated Sept 7, the commission issued notices to the chief secretary and DGP, seeking an action taken report within 15 days.

According to the complaint, the university allegedly admitted students to its LLB programme in violation of Bar Council of India regulations. When students staged peaceful protest against irregularities, police allegedly resorted to unjustified lathi charge, leaving several injured. The complainant contended that the incident amounted to violation of students' fundamental rights to peaceful protest and free expression, and demanded a high-level probe, punitive action against the university and police officials and compensation to the injured.

The matter was heard on Tuesday by NHRC bench chaired by member Priyank Kanoongo, which found allegations prima facie in serious violation of human rights. NHRC directed state authorities to conduct inquiry and submit report to NHRC and to its registry via email.

NHRC invoked its powers under Section 12 of Protection of Human Rights Act, 1993, which empowers it to investigate violations of human rights and seek accountability from state agencies. Tension gripped SRMU on Sep 1, when a protest by students turned violent, leading to lathi charge by police. The demonstration was staged against alleged irregularities, including questionable recognition of law degree, arbitrary fines and expulsion of students who raised concerns.

ADM Raj Kumar Singh Yadav said 32 plots of govt land were found encroached by the university and added that further survey would continue.

Hindustan Times

`Lathi charge' during ABVP protest: NHRC seeks report from chief secy, DGP

<https://www.hindustantimes.com/cities/lucknow-news/lathi-charge-during-abvp-protest-nhrc-seeks-report-from-chief-secy-dgp-101757444766125.html>

September 10, 2025 | By HT Correspondent, Lucknow

The notice, issued by a bench presided over by NHRC member Priyank Kanoongo, requires a response within 15 days.

The National Human Rights Commission (NHRC) has issued a notice to the Uttar Pradesh government and the director general of police (DGP) seeking an urgent Action Taken Report (ATR) regarding allegations of human rights violations during a recent protest by ABVP members against the Shri Ramswaroop Memorial University near here.

The notice, issued by a bench presided over by NHRC member Priyank Kanoongo, requires a response within 15 days.

The action follows a complaint filed with the commission on September 7, alleging that the university in Barabanki conducted unauthorised LLB admissions and disregarded clear restrictions from the Bar Council of India. According to the complaint, when students organised a peaceful protest against the university's actions, police officials allegedly responded with an "unjustified lathi charge," resulting in injuries to many students.

The complainant further alleged that the incident violated the fundamental rights of the students to peaceful protest and free expression.

Taking cognisance of the case under Section 12 of the Protection of Human Rights Act, 1993, the NHRC noted that the allegations "prima facie seem to be serious violations of the human rights of the victim."

The Commission has directed the chief secretary and the DGP to get the allegations inquired into and submit a detailed Action Taken Report.

Punjab Kesari

बाराबंकी में छात्रों पर हुए लाठी चार्ज की घटना का राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान, यूपी के मुख्य सचिव और डीजीपी को भेजा नोटिस

<https://up.punjabkesari.in/uttar-pradesh/news/national-human-rights-commission-sent-notice-to-chief-secretary-and-dgp-of-up-2210071>

Edited By Mamta Yadav, Updated: 10 Sep, 2025 12:55 AM

बीते दिनों बाराबंकी के रामस्वरूप मेमोरियल यूनिवर्सिटी में विरोध प्रदर्शन के दौरान अखिल भारतीय विद्यार्थी परिषद (अभाविप) के कार्यकर्ताओं सहित छात्रों पर हुए लाठी चार्ज की घटना की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान में लिया है। आयोग के...

Lucknow News: बीते दिनों बाराबंकी के रामस्वरूप मेमोरियल यूनिवर्सिटी में विरोध प्रदर्शन के दौरान अखिल भारतीय विद्यार्थी परिषद (अभाविप) के कार्यकर्ताओं सहित छात्रों पर हुए लाठी चार्ज की घटना की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान में लिया है। आयोग के सहायक रजिस्ट्रार (विधि) बृजवीर सिंह ने इस बाबत यूपी के मुख्य सचिव एसपी गोयल व डीजीपी राजीव कृष्णा को नोटिस भेजकर 15 दिन के अंदर कार्यवाही की रिपोर्ट तलब की है।

आयोग के सहायक रजिस्ट्रार (विधि) बृजवीर सिंह के स्तर से जारी आदेश में कहा गया है कि मानव अधिकार संरक्षण अधिनियम, 1993 ने राष्ट्रीय मानवाधिकार आयोग को देश के सभी मानव अधिकारों की रक्षा और संवर्धन का दायित्व सौंपा है। साथ ही उसे मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 13 के अंतर्गत जाँच के लिए सिविल न्यायालय के समान शक्तियाँ प्राप्त हैं।

Dainik Bhaskar

बाराबंकी लाठीचार्ज मामले में मानवाधिकार आयोग ने मांगी रिपोर्ट:यूपी सरकार और डीजीपी को 15 दिन में रिपोर्ट देने के निर्देश

सरफराज वारसी| बाराबंकी 9 घंटे पहले

<https://www.bhaskar.com/local/uttar-pradesh/barabanki/news/human-rights-commission-sought-report-in-barabanki-lathicharge-case-135879970.html>

राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के बाराबंकी में एक गंभीर मामले का संज्ञान लिया है। राम स्वरूप मेमोरियल विश्वविद्यालय द्वारा बार काउंसिल ऑफ इंडिया के प्रतिबंधों के बावजूद अनधिकृत एलएलबी प्रवेश आयोजित किए गए। छात्रों ने जब इस गैरकानूनी कार्य का शांतिपूर्ण विरोध किया, तो पुलिस ने लाठीचार्ज कर दिया, जिसमें कई छात्र घायल हुए।

आयोग के सदस्य श्री प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने मामले को गंभीरता से लेते हुए मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत कार्रवाई की है। आयोग ने उत्तर प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी किया है। दोनों अधिकारियों को 15 दिनों के भीतर विस्तृत जांच रिपोर्ट प्रस्तुत करने के निर्देश दिए गए हैं।

शिकायतकर्ता ने छात्रों के शांतिपूर्ण विरोध प्रदर्शन के अधिकार के उल्लंघन का मुद्दा उठाया है। उन्होंने घायल छात्रों को चिकित्सा सहायता और मुआवजे की मांग की है। साथ ही विश्वविद्यालय और पुलिस अधिकारियों के खिलाफ कार्रवाई की मांग भी की गई है। आयोग ने अधिकारियों को रिपोर्ट की एक प्रति ई-मेल के माध्यम से भी भेजने को कहा है।

Royal Bulletin

बाराबंकी में ABVP छात्रों पर लाठीचार्ज पर मानवाधिकार आयोग खफा, मुख्य सचिव-डीजीपी से किया जवाब तलब

<https://royalbulletin.in/uttar-pradesh/lucknow/human-rights-commission-upset-with-chief-secretary-dgp-on-lathi-charge/article-104946>

By रॉयल बुलेटिन न्यूज़ | Sep 10, 2025 05:54 AM IST

लखनऊ। बाराबंकी के रामस्वरूप मेमोरियल यूनिवर्सिटी में बीते दिनों हुए बवाल और लाठीचार्ज मामले ने अब राष्ट्रीय मानवाधिकार आयोग (NHRC) का ध्यान अपनी ओर खींचा है। आयोग ने घटना को गंभीर मानते हुए उत्तर प्रदेश के मुख्य सचिव एसपी गोयल और पुलिस महानिदेशक (डीजीपी) राजीव कृष्णा को नोटिस जारी किया है। दोनों अधिकारियों से 15 दिन के भीतर विस्तृत रिपोर्ट मांगी गई है।

आयोग के सहायक रजिस्ट्रार (विधि) बृजवीर सिंह की ओर से जारी आदेश में कहा गया है कि मानवाधिकार संरक्षण अधिनियम, 1993 के तहत आयोग को देशभर में मानवाधिकारों की रक्षा व संवर्धन का दायित्व सौंपा गया है। इसके साथ ही आयोग को जांच के लिए सिविल न्यायालय जैसी शक्तियां प्राप्त हैं।

शिकायतकर्ता ने आरोप लगाया कि रामस्वरूप मेमोरियल यूनिवर्सिटी ने बार काउंसिल ऑफ इंडिया (BCI) की अनुमति के बिना अवैध रूप से एलएलबी में प्रवेश दिए। जब छात्र और अभावपि कार्यकर्ताओं ने शांतिपूर्ण प्रदर्शन किया तो पुलिस ने उन पर लाठीचार्ज कर दिया, जिसमें कई छात्र घायल हो गए। शिकायत में कहा गया कि यह कदम छात्रों के मौलिक अधिकारों — शांतिपूर्ण विरोध और अभिव्यक्ति की स्वतंत्रता — का उल्लंघन है।

आयोग ने मामले को प्रथम दृष्टया गंभीर मानते हुए कहा कि यह छात्रों के मानवाधिकारों का सीधा हनन है। सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने मुख्य सचिव और डीजीपी से स्पष्टीकरण और कार्रवाई रिपोर्ट तलब की है।

गौरतलब है कि सोमवार को हुए इस घटनाक्रम के बाद मुख्यमंत्री योगी आदित्यनाथ ने तत्काल एक्शन लिया था। मौके पर मौजूद सीओ को हटा दिया गया था, जबकि एसएचओ और पुलिस चौकी इंचार्ज को लाइन हाजिर कर दिया गया था। इसके अलावा आरोपी तीन पुलिसकर्मियों को निलंबित कर दिया गया था। अयोध्या मंडलायुक्त राजेश कुमार और आईजी प्रबीर कुमार को जांच की जिम्मेदारी दी गई है।

इसी कड़ी में विश्वविद्यालय प्रबंधन के खिलाफ रिपोर्ट दर्ज की गई, अवैध वसूली और अतिक्रमण पर कार्रवाई करते हुए कई निर्माण ध्वस्त किए गए। साथ ही मुख्यमंत्री के निर्देश पर प्रदेशभर के विश्वविद्यालयों और महाविद्यालयों में चल रहे कोर्सों की मान्यता की जांच शुरू कर दी गई है।

Youth India News

रामस्वरूप यूनिवर्सिटी लाठीचार्ज पर NHRC सख्त, यूपी सरकार से 15 दिन में रिपोर्ट तलब

<https://youthindiatoday.com/nhrc-strict-on-ram-swarup-university-lathicharge-seeks-report-from-up-government-in-15-days/>

By YouthIndia | September 9, 2025

बाराबंकी: रामस्वरूप यूनिवर्सिटी (Ram Swarup University) में छात्रों पर हुए लाठीचार्ज (lathicharge) के मामले ने तूल पकड़ लिया है। इस प्रकरण में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लेते हुए उत्तर प्रदेश सरकार को नोटिस जारी किया है। आयोग ने इस घटना को गंभीर बताते हुए राज्य के मुख्य सचिव और डीजीपी से 15 दिनों के भीतर विस्तृत रिपोर्ट मांगी है।

हाल ही में रामस्वरूप यूनिवर्सिटी में छात्रों ने फीस वृद्धि, अवैध निर्माण और शिक्षा व्यवस्था में अनियमितताओं के खिलाफ आंदोलन किया था। प्रदर्शन के दौरान पुलिस ने बल प्रयोग करते हुए छात्रों पर लाठीचार्ज किया, जिसमें कई छात्र घायल हो गए। इस कार्रवाई को लेकर विभिन्न छात्र संगठनों और विपक्षी दलों ने तीखी प्रतिक्रिया दी थी और मामले को मानवाधिकार उल्लंघन करार दिया था।

आयोग ने कहा कि छात्रों पर इस तरह की कार्रवाई नागरिकों के मौलिक अधिकारों का उल्लंघन है। रिपोर्ट में स्पष्ट किया गया है कि पुलिस बल प्रयोग की आवश्यकता क्यों पड़ी, किन हालात में लाठीचार्ज हुआ और घायल छात्रों को क्या चिकित्सीय सहायता दी गई। समाजवादी पार्टी और कांग्रेस समेत कई विपक्षी दलों ने लाठीचार्ज की निंदा की है। उनका कहना है कि भाजपा सरकार शिक्षा व्यवस्था में सुधार के बजाय छात्रों की आवाज दबाने का काम कर रही है।

आयोग की ओर से साफ किया गया है कि यदि रिपोर्ट संतोषजनक नहीं पाई गई, तो मामले में विस्तृत सुनवाई होगी और जिम्मेदार अधिकारियों के खिलाफ कड़ी अनुशासनात्मक कार्रवाई की सिफारिश की जा सकती है।

Indian Express

Jharkhand man `murders 2 women for revenge', takes police to where he hid their bodies, then `dies by suicide'

Shrikant Choudhary's victims were a 23-year-old woman who police said was in a relationship with him, and her friend, who was a witness to the first murder

<https://indianexpress.com/article/india/jharkhand-man-murders-2-women-for-revenge-takes-police-to-where-he-hid-their-bodies-then-dies-by-suicide-10240511/>

Written by Shubham Tigga | Ranchi | September 10, 2025 06:58 AM IST

According to police, villagers had earlier warned Choudhary against the relationship and fined him over Rs 1 lakh, but the affair continued.

A Jharkhand man, accused of murdering two women over what police described as a case of "revenge over a love affair", died by suicide on Tuesday following his arrest, officials said.

Shrikant Choudhary was accused of strangling Soni Devi (23), with whom he was in a relationship, and also of killing her friend Rinku Devi, who was the only eyewitness in the case, police said.

The women had been missing since Thursday and Choudhary, a resident of Kharsan village, was arrested on Monday, police said. After his arrest, he took the police to Golgo Pahari forest, near Nimadih village in Jharkhand's Giridih district, where he had hidden the women's bodies.

Story continues below this ad

Sub Divisional Police Officer Rajendra Prasad told The Indian Express that after Choudhary was brought back to the local police station, a crowd gathered outside.

"Villagers, especially women, gathered outside the police station demanding that the accused be handed over to them. They said he had killed two women and should be killed in the same way. They threatened that if handed over, they would kill him and go to jail themselves. The situation became tense, but we managed to pacify the crowd," Prasad said.

The SDPO said that he then left the police station to attend a press conference. "By the time I returned, I was informed that the accused had hanged himself in the lockup with a cable wire and a flag rope. When discovered, he was still alive and was rushed first to a local health centre and later to Sadar Hospital, about 70 km away. He died there during treatment," Prasad said.

Choudhary's death, the SDPO said, was "completely unexpected".

"We could not imagine he would take such a decision. He had listened to villagers saying that even if he came out alive, they would kill him," Prasad said.

According to the officer, Choudhary had been in a relationship with Soni Devi for two years. The woman, in her third marriage, had a husband lodged in jail in a murder case. "Choudhary suspected her of having relationships with other men. He came back from Mumbai, where he worked in the film industry, and killed her in the forest by strangulation as a form of revenge. To erase evidence, he also killed her companion, a middle-aged woman with seven children," he said.

"This was not the first time they had met (in the forest). They used to meet like this every time, and Rinku Devi would wait outside the forest to help the couple by informing them if anyone approached," the SDPO said.

According to police, villagers had earlier warned Choudhary against the relationship and fined him over Rs 1 lakh, but the affair continued.

Prasad denied that there was any custodial violence against Choudhary and said the **National Human Rights Commission** may conduct an inquiry.

"No one can say the police killed him. It was his own act. Legally, too, until the FIR was registered, he could not be kept in the formal lockup. He used the small window of time when officers were occupied with crowd control," he said.

Deccan Chronicle

NHRC Accepts Plea from Clinical Trial Subject Who Suffered Heart Attack

<https://www.deccanchronicle.com/southern-states/telangana/nhrc-accepts-plea-from-clinical-trial-subject-who-suffered-heart-attack-1902626>

9 Sept 2025 11:30 PM IST

In addition, the petition sought a direction to the Director General of Police to take necessary action on the two companies for duping innocent victims of clinical trials by taking advantage of their illiteracy and financial conditions.

The case of Dipankar Dey, a clinical trial participant in Hyderabad who alleged negligence after he suffered a heart attack, has reached the National Human Rights Commission, with a case being filed seeking damages and action against the contract research organisation (CRO) conducting the trial, and the sponsor manufacturing the drug being tested on human subjects. (By Arrangement)

Hyderabad: The case of Dipankar Dey, a clinical trial participant in Hyderabad who alleged negligence after he suffered a heart attack, has reached the National Human Rights Commission, with a case being filed seeking damages and action against the contract research organisation (CRO) conducting the trial, and the sponsor manufacturing the drug being tested on human subjects.

According to advocate Rama Rao Immaneni, who filed the petition with the NHRC on Dey's behalf, the commission was asked to direct the CRO, Jeevan Scientific Technology Ltd., a Hyderabad-based company conducting the trial in which Dey was a participant, and Dr Reddy's Labs, the sponsor of the trial for the anti-breast cancer drug Palbociclib, to pay Dey a compensation of `1 crore for loss of pay, injury, and agony.

The petition said Dey, a labourer, volunteered for the trial on a promise by an agent. Rama Rao said Dey was administered the breast cancer drug. After he suffered a heart attack, "the ethics committee, along with the CRO & sponsor started coercing the victim to sign on a declaration reporting complete cure, as the victim refused, ethics committee deliberately disengaged from reporting the adverse event" to Drugs Controller General of India, Rama Rao said.

The petition sought that the DCGI be directed to "immediately cancel licences granted to Dr Reddy Labs and Jeevan Scientific Technology Ltd, and that the Director General of Drugs Control Administration-Telangana may be directed to withdraw licences granted to both companies "for conducting clinical trials on humans by clinically testing harmful composition termed as Palbociclib any further."

In addition, the petition sought a direction to the Director General of Police to take necessary action on the two companies for duping innocent victims of clinical trials by taking advantage of their illiteracy and financial conditions.(Source : Deccan Chronicle)

The Times of India

Another gas leak in Boisar MIDC

<https://timesofindia.indiatimes.com/city/mumbai/another-gas-leak-in-boisar-midc/articleshow/123772815.cms>

Sep 9, 2025, 12.54 AM IST

Another gas leak creates panic in Palghar's Boisar MIDC

Vishal Rajemahadik / TNN / Updated: Sep 09, 2025, 10:56 IST

Panic gripped Palghar's Boisar MIDC on Monday following another gas leak at a factory, just over two weeks after a similar incident claimed four lives at a pharma unit. According to officials, hydrochloric fumes leaked from a tank, prompting a police investigation and the filing of an FIR.

Another gas leak creates panic in Palghar's Boisar MIDC

PALGHAR: Another gas leakage in the Boisar MIDC on Monday evening created panic amongst the people, though there were no fatalities.

On August 21, a gas leakage in Medley Pharma located on plot F-13 in Boisar MIDC, had killed four of its employees, cognizance of which was even taken by the National Human Rights Commission (NHRC), Delhi.

While this incident was still fresh in peoples' minds, today evening's gas leak was enough to create panic. Cops and Fire Brigade reached the spot and cops could be seen interacting with the aggressive crowd who were seen demanding answers about this gas leak. The staff present in the factory during this leak was found safe.

This gas leak took place in Aarti Drugs Limited, plot T-150, around evening and was contained by 7:10. A senior officer from the Director Of Industrial Safety & Health (DISH) said that these were Hydrochloric fumes leaked from the flange gasket of the tank.

There was a leakage of HCL fumes from one of the tanks at Aarti Drugs. We have contained the situation and are in process of filing a case under relevant sections at the Boisar police station, said Palghar SP, Yatish Deshmukh, who reached the spot to assess the situation.

ET HealthWorld

NHRC notice to MP health dept, Indore DM over death of newborn due to `rat attacks

<https://health.economictimes.indiatimes.com/news/policy/nhrc-notice-to-mp-health-dept-indore-dm-over-death-of-newborn-due-to-rat-attacks/123776560>

PTI Published On Sep 9, 2025 at 07:49 AM IST

The complainant has alleged that this "horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety", officials said.

New Delhi: The NHRC has issued notices to the principal secretary of the Madhya Pradesh's health department and Indore's district magistrate over a complaint alleging that a newborn died and others were injured due to "rat attacks" inside a hospital, officials said on Sunday.

The case, following the complaint related to the alleged incident, was registered by the National Human Rights Commission on September 4, according to its proceedings.

In its notice, the NHRC has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for perusal of the Commission.

The complaint, as per the proceedings of the case is, 'Network for Access to Justice'.

"As per the complaint received by the Commission, the complainant has reported a deeply disturbing incident that occurred at Indore's MY Hospital, where a newborn tragically lost his life and others were injured due to rat attacks inside the hospital premises," reads the proceedings.

Also, death of two newborn girls who had been bitten by rats in the ICU of the government-run Maharaja Yeshwantrao Hospital, have been reported at the hospital recently.

The complainant has alleged that this "horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety", officials said.

Such a "lapse" not only breaches the trust of citizens in public healthcare, but also constitutes a serious violation of the Right to Life and Health under Article 21 of the Constitution, reads the proceedings.

In the complaint, it has been sought that immediate measures must be taken to improve sanitation, pest control, and overall safety standards in government hospitals across the state, it adds.

The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victims, the NHRC said.

"The Registry is directed to issue a notice to the Principal Secretary, Department of health and Family Welfare, government of Madhya Pradesh, Bhopal, and DM, Indore, with directions to get the allegations made in the complaint inquired into, and to submit an Action Taken Report within 10 days for perusal of the Commission," reads the proceedings.

Lokmat Times

Infant deaths dent on state's health services, says MP Dy CM Shukla

<https://www.lokmatimes.com/national/infant-deaths-dent-on-states-health-services-says-mp-dy-cm-shukla/>

By IANS | Updated: September 9, 2025 21:25 IST

Indore, Sep 9 Madhya Pradesh Deputy Chief Minister Rajendra Shukla, on Tuesday, chaired a meeting to review the ...

Indore, Sep 9 Madhya Pradesh Deputy Chief Minister Rajendra Shukla, on Tuesday, chaired a meeting to review the current situation at Indore's government-run Maharaja Yeshwantrao (M.Y.) Hospital where two infants died after being gnawed upon by rats.

Deputy Chief Minister Shukla, a senior BJP leader, who is leading the state's Health and Medical Education departments, also reviewed the progress of ongoing investigation and action taken so far against the medical staff at M.Y. hospital, one of the largest government-run health institutions in Madhya Pradesh.

Principal Secretary of Health and Family Department, Sandeep Yadav, and Commissioner of Medical Education Department, Tarun Rathi, who were present in the meeting, briefed about the action taken in connection with the heart-wrenching incident.

After the meeting concluded, Deputy CM Shukla told that the department has issued show-cause notices against three senior medical officials, including chairperson of M.Y. Hospital, Ashok Yadav and In-charge of the department (where incident occurred) Brijesh Lohati.

"Such incidents give a bad image for health services in the state, which won't be tolerated. I have ordered for a fair and transparent probe into this matter and whoever are found guilty will be punished. We have to ensure that such incidents are not repeated in the state," he told IANS after the review meeting. Notably, the National Human Rights Commission (NHRC) has taken cognisance into the matter and issued a notice to the authorities looking after the Health and Medical Education departments in the Madhya Pradesh government.

The notices have been issued to Principal Secretary Sandeep Yadav and Indore District Collector Asheesh Singh and has also sought their response including the action taken report into the matter. On August 30 and 31, two newborns — both girls — were bitten by rats inside the neo-natal ICU of the MY Hospital, one of Madhya Pradesh's largest government-run medical facilities.

The two children subsequently died on September 2 and 3, with the hospital administration attributing the deaths to pneumonia and septicaemia, respectively.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Social News XYZ

Infant deaths dent on state's health services, says MP Dy CM Shukla

<https://www.socialnews.xyz/2025/09/09/infant-deaths-dent-on-states-health-services-says-mp-dy-cm-shukla/>

Posted By: Gopi September 9, 2025

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Indian Masterminds

A Family That Writes Together: Father-Daughter Duo Authors Comprehensive Book on Indian Polity for Civil Services Aspirants

A Blend of Experience and Expertise: 'Indian Polity' Unveiled in Lucknow

<https://indianmasterminds.com/feature-stories-on-bureaucrats-changemakers/father-daughter-book-indian-polity-civil-services-143621/>

Ayodhya Prasad Singh | September 9, 2025

Indian Masterminds Stories

Lucknow: In a remarkable initiative that merges administrative experience with academic rigor, a new book titled "Indian Polity" has been released in the capital city of Uttar Pradesh. Co-authored by 2013 batch IAS officer Apurva Dubey and her father, noted academician Prof. Sanjay Dubey, the book aims to serve as a comprehensive and contemporary guide for UPSC Civil Services and State Services aspirants.

This collaborative work, spanning over two years, not only brings together perspectives from both field administration and political science scholarship but also reflects a deep personal journey for the authors – particularly for Apurva Dubey, who is carving her own identity in the world of public service and now, publishing.

Indian Masterminds recently spoke with Ms Apurva to gain insights into her book and her professional journey.

The Writer's Journey: A Leap from Law and Governance to Literature

Ms Apurva Dubey, an IAS officer of the UP cadre, recalls how her interest in Indian politics and constitutional law laid the foundation for the book:

"Indian politics is something that intrigues me... We were kind of banking on certain books, and since Law was my optional, I felt I should try my hand at writing something substantial," she said.

The result is a deeply researched, well-structured academic volume comprising 15 units and 93 chapters, covering a wide array of topics – from the Constitution and governance to lesser-addressed themes like Northeast India, Criminal Justice System, Legal Aid, and more.

While IAS Apurva brought administrative insights from her experiences as District Magistrate of Fatehpur, Unnao, and now as Director of State Urban Development Agency (SUDA), her father Prof. Sanjay Dubey contributed a lifetime of academic wisdom gathered from prestigious institutions like NCERT, Punjab University, and the **National Human Rights Commission**.

Behind the Scenes: A Collaboration Born of Mutual Respect and Shared Passion

The book was the result of a seamless partnership, despite the vast difference in their professional spheres. As Apurva explained–

"Because my father is from an academic background and I'm from an administrative one, we tried to bridge the gap – keeping the content both updated and insightful, but not so objective that it lacks depth. We wanted readers to be able to form their own opinions."

The writing process itself was a learning curve for her –

“It was a great learning experience for me and a teaching experience for my father. We worked in sync to ensure continuity in tone and thought throughout the book.”

According to IAS Apurva, her father’s retirement two years ago allowed him to dedicate time to the project. While she handled the research and practical insights, he mentored her in the writing process – reviewing drafts, guiding the structure, and ensuring academic accuracy.

A Balanced Book for Modern-Day Aspirants

This comprehensive book on Indian Polity is designed for aspirants of central and state civil services, judicial services, and students interested in Political Science and Law.

Structured in 15 units and 93 chapters aligned with the UPSC syllabus, it covers recent legal updates, key constitutional topics, and lesser-known themes like Northeast India and various investigative agencies. The book features clear explanations, authentic sources, simplified language, and detailed insights, making it an ideal self-study guide for competitive exams.

The book has been meticulously curated to address the current demands of the civil services syllabus, incorporating latest developments such as-

Immigration and Foreigners Act, 2025

Supreme Court rulings on state legislature procedures

Presidential references under Article 143 (2025)

More than just a collection of facts, the book takes a conceptual and analytical approach—making it equally useful for prelims and mains preparation.

“We didn’t want to create just another guidebook. A lot of books are either too condensed or overly elaborate. We aimed for a balanced approach – crisp yet rich in content, detailed but not overwhelming,” Ms Apurva explained.

A special effort has been made to present complex legal and constitutional concepts in simple, accessible language, complete with tables, examples, and visual aids to enhance learning.

A Family Rooted in Public Service

The buzz around the book launch wasn’t limited to its content. The family background of the authors also drew attention. Ms Apurva’s husband, IAS Vishakh Iyer, currently serves as the District Magistrate of Lucknow, making this power couple a strong example of dedication and discipline in public life.

The father-daughter partnership, rare in the world of competitive exam publishing, symbolized the merging of tradition with progress. Their collaboration is an inspiring story of how generational wisdom and youthful dynamism can come together to create something truly impactful.

From Kerala Roots to National Service

Though originally from Kerala, Apurva Dubey’s educational journey took her to Sri Venkateswara College, Delhi University, where she completed her graduation in English Honours.

With Law and Public Administration as her optional subjects, she went on to secure an impressive All India Rank 19 in the UPSC Civil Services Examination.

Since joining the IAS, her focus has remained consistent – public service, women empowerment, and rural development. Her book, in many ways, is an extension of her efforts to make governance and law more accessible to future administrators.

“We Wrote It for Aspirants Like Ourselves”

For IAS Apurva, the book isn’t just about exams – it’s about demystifying governance and politics for a new generation.

“We tried to write a book that we ourselves would’ve wanted while preparing. One that respects the reader’s intelligence and curiosity, and doesn’t just push facts,” she said.

When asked about the special message she’d like to convey to aspirants and readers, she responded–

“Our endeavour was to make the content elaborative and yet crisp – helpful not just for exam success, but also for developing a balanced understanding of the polity. I hope it suffices in both regards.”

Looking Ahead: Hindi Version on the Horizon

The English edition of Indian Polity spans 846 pages, filled with footnotes, references, and detailed chapters. The Hindi version is currently under translation and is expected to be released in the next 2-3 months, further expanding its reach among students across India.

A Valuable Contribution to the Academic Landscape

In an environment crowded with polity books, Indian Polity by IAS Apoorva Dubey and Prof. Sanjay Dubey stands out for its clarity, comprehensiveness, and contemporary relevance. It reflects not just knowledge but also intent – an intent to guide, inform, and inspire.

As aspirants across the country begin their UPSC journey, this book promises to be more than a tool – it’s a mentor in print, born out of passion, perseverance, and public service.

GalliNews

Neral ke 'Sukun Empire' Project par Bawal: Halal Lifestyle Ad se Macha Hungama

<https://gallinews.com/neral-ke-sukun-empire-project-par-bawal-halal-lifestyle-ad-se-macha-hungama/>

Gallinews India, 4 hours ago

0 6 2 minutes read

Karjat ke paas Neral mein launch hua real estate project "Sukun Empire" apne "Halal Lifestyle Township" wale ad ke wajah se abhi kafi controversy mein hai. Social media par viral is video mein ek hijab pehni lady dikh rahi thi jo keh rahi thi ki township "like-minded families ke liye hai" jahan bachche safe halal environment mein grow karenge.

News nation ki report k mutabik Is promo ke viral hote hi opposition parties aur Hindu organisations jaise BJP, Shiv Sena (Shinde faction) aur VHP ne is project par sawal uthaye. BJP leaders ne ise "Ghazwa-e-Hind propaganda" bola, jabki VHP ne ise "mini-Pakistan" aur "land jihad" kehkar target kiya.

Dusri taraf, Muslim Islamic experts jaise Maulana Shahabuddin Razvi ne bhi is tarah ke community-specific ads ki ninda ki h aur kaha ki aise behavior unnecessary divide create karte hain.

Ab dosto Waqt ke sath controversy itni badi ki National Human Rights Commission (NHRC) ne bhi suo motu cognizance liya aur Maharashtra Government se detailed report mangi, kyunki housing ko religion ke base par market karna constitutional equality ke khilaaf hai.

Batadein ki Pressure badhne par builder ne video delete kar diya, banners ko black cloth se cover kar diya aur ek clarification note issue kiya ki unka maksad communal division nahi, sirf lifestyle aspect highlight karna tha.

Lekin dusri hi janib sach yeh bhi hai ki India ke housing sector mein aisi problems pehle se hi hain. Bohot saari societies openly apne by-laws ya informal rules mein likh deti hain ki flats "Muslims ko nahi beche jaayenge" ya phir kuch jagah Dalits, North Indians, ya non-vegetarians ko mana kar diya jata hai.

Yeh dono tarah ke examples ek hi cheez dikhate hain ki— developers aur societies apne business aur buyers attract karne ke liye community angle ka use karte hain, chahe woh Hindu ho ya Muslimbya phir koi aur dharm, Lekin asli sawaal yeh hai ki agar housing rules already RERA (Real Estate Regulatory Authority) aur Constitution ke hisaab se banaye gaye hain, toh phir sidhe sidhe unhi par amal kyon nahi hota?

Nazreen,

Aaj ke context mein Neral ka 'Sukun Empire' case ek bada reminder hai ki housing ko community ke base par bechna sirf communal tension create karta hai.

Darasal Housing ek fundamental right aur commercial service hai, jisme buyers ko religion ya caste ke base par segregate karna na sirf illegal hai balki samajik harmony ke liye bhi khatra hai.

SukunEmpire, NeralProject, HalalLifestyle, RealEstateControversy, HousingDiscrimination, KarjatNews, MaharashtraPolitics, NHRC, BJP, ShivSena, VHP, LandJihad, MiniPakistan, MuslimCommunity, HousingRights, ConstitutionalEquality, RERA, RealEstateNews, BreakingNews, SocialHarmony, CommunalTension, HousingSector, IndiaNews, MumbaiNews, ViralVideo, PoliticalDebate

Pune Pulse

Man Sells Library to Fund Wife's Studies, She Becomes Police Officer and Leaves Him

<https://www.mypunepulse.com/man-sells-library-to-fund-wifes-studies-she-becomes-police-officer-and-leaves-him/>

Pune Pulse Desk September 9, 2025

Haryana – A shocking case has surfaced from Haryana's Palwal district where a man has accused his wife of deceiving him by concealing their marriage and securing a job in the Delhi Police.

The complainant, Pritam, alleged that during the verification process, his wife falsely declared herself as unmarried, despite being married to him. He said the truth only came to light later. After completing her police training in February 2025, his wife reportedly left for her parental home and cut all contact with him.

When Pritam went to bring her back, her family refused, claiming the marriage was not socially recognized. His wife too categorically refused to live with him.

Complaint Filed

Pritam has lodged complaints with the Haryana Chief Minister, the National Human Rights Commission in New Delhi, and the Delhi Police Commissioner. He claimed that his wife is pressuring him for divorce and accused her of deliberately hiding their marriage details.

In addition, he has approached the court under Section 9 of the Hindu Marriage Act, seeking restitution of conjugal rights. The hearing in this case has been scheduled for February 2026.

How It Began

According to reports, Pritam, a 26-year-old resident of Badoli village in Palwal, had started a library in 2021 to help students preparing for government jobs. It was here that he met the woman, a resident of Rajiv Nagar. Their friendship gradually turned into love, and they decided to get married.

On January 4, 2023, the couple tied the knot at an Arya Samaj temple in Ballabhgarh and began living together in a rented flat. Around the same time, his wife applied for recruitment in the Delhi Police.

Pritam claims that to support her education and exam preparation, he sold his library and even some land. He also provided her with financial and academic help to clear both the written exam and physical test. In February 2024, she was called for training.

However, once her training ended, she refused to continue living with him, leaving Pritam battling both personal and legal struggles.

India Herald

Wife Cheats Husband - How a Palwal Man Sold His Library, His Land, and His Heart — Only to Be Abandoned

<https://www.indiaherald.com/Breaking/Read/994846582/Wife-Cheats-Husband-How-a-Palwal-Man-Sold-His-Library-His-Land-and-His-Heart-Only-to-Be-Abandoned>

The story of 26-year-old Pritam from Palwal, Haryana, mirrors the infamous case of SDM Jyoti Maurya and her husband Alok Maurya. It is a tale of love, sacrifice, and betrayal that raises tough questions about trust, ambition, and the human cost of broken promises. Here's how the shocking events unfolded:

1. A Library That Became the Beginning of Love

In 2021, Pritam set up a library in his village, Barauli to help youth prepare for government jobs. It was here that he met a young woman from Rajiv Nagar. Their friendship turned into love, and soon, Pritam introduced her to his family.

2. Marriage With Dreams in Their Eyes

On 4 January 2023, the couple tied the knot at Arya Samaj Mandir, Ballabhgarh. With hopes of a new life, they moved into a flat together. It looked like the perfect story of two dreamers building a future hand-in-hand.

3. His Sacrifices, Her Ambition

When his wife applied for the Delhi Police recruitment, Pritam stood by her. To fund her studies and preparation, he went to heartbreaking lengths — selling not just his library, but even a portion of his ancestral land. Every sacrifice was a step toward her success.

4. The Hidden Lie in the Verification

Pritam later discovered a devastating truth — during police verification, his wife declared herself unmarried. The very foundation of trust crumbled. Yet, he still supported her through her written and physical exams.

5. The Turning Point: Training and Silence

In February 2024, she was selected for Delhi Police training. But once it ended in February 2025, instead of returning to her husband, she went straight to her maternal home. When Pritam went to bring her back, she refused outright to live with him.

6. From husband to Complainant

Crushed and betrayed, Pritam has now approached the Chief minister of Haryana, the National Human Rights Commission, and the delhi police Commissioner. He alleges fraud, emotional exploitation, and concealment of marriage in official documents. He also claims that his wife is pressuring him for a divorce and even threatening him.

7. A love story That Turned Into a Legal Battle

What began as a story of youthful love and shared dreams has now spiraled into a fight for justice. Pritam's journey — from opening a library for others to selling it all for his wife's future — has ended in betrayal and legal struggles.

✂ Bottom Line:

This is not just Pritam's story; it is a grim reminder of how trust, ambition, and exploitation can shatter lives. A man who gave up everything for love now finds himself standing alone, demanding justice.

ETV Bharat

पूर्व मंत्री ने प्रहलाद पटेल को बताया- अहंकारी और बदमिजाज, सरकार को ठहराया 42 मौतों का जिम्मेदार

मध्य प्रदेश सरकार के पूर्व शिक्षा मंत्री प्रमुख मुकेश नायक ने धर्मांतरण और कई लोगों मौतों के आरोप झेल रहे ईसाई मिशनरी की संस्थाओं के बहाने भाजपा सरकार और उनके नेताओं पर खड़े किए कई गंभीर सवाल.

<https://www.etvbharat.com/hi/!state/mukesh-nayak-made-serious-allegations-against-minister-prahlad-patel-asking-who-is-responsible-for-42-deaths-madhya-pradesh-news-mps25090903378>

By ETV Bharat Madhya Pradesh Team

Published : September 9, 2025 at 5:46 PM IST

4 Min Read

दमोह: मध्य प्रदेश के पूर्व शिक्षा मंत्री एवं प्रदेश मीडिया कांग्रेस के प्रमुख मुकेश नायक ने मंगलवार को ईसाई मिशनरी एवं गंगा जमुना संस्थान के बहाने भाजपा सरकार पर जमकर निशाना साधा. उन्होंने उपचार के अभाव में हुई मौतों के लिए भी सरकार को कठघरे में खड़ा किया. प्रेसवार्ता के दौरान उन्होंने प्रदेश के पंचायत मंत्री प्रहलाद पटेल को भी अपशब्द कह डाले. कहा, संस्था गंगा जमुना एवं डॉक्टर अजय लाल पर धर्मांतरण का आरोप लगाना तो बहाना है, असल में वह अब दमोह में अपनी राजनीतिक जमीन तलाश रहे हैं.

अस्पताल बंद होने के बाद डायलिसिस न हो पाने के से हो गई 30 लोगों की मौत

मुकेश नायक ने आरोप लगाए कि मिशन अस्पताल को टारगेट करके एक सोची समझी साजिश के तहत बंद किया गया है, जबकि इसमें अस्पताल की कोई गलती नहीं थी. अस्पताल बंद होने के बाद डायलिसिस न हो पाने के चलते 30 लोगों की मौत हो गई. उन्होंने यह भी आरोप लगाया कि जिला अस्पताल में ऑपरेशन के दौरान 12 महिलाओं की मौत हो गई थी. जिला अस्पताल और मिशन अस्पताल में हुई इन मौतों का जिम्मेदार कौन है?

उन्होंने राष्ट्रीय बाल संरक्षण आयोग के अध्यक्ष एवं मानव अधिकार के आयोग के सदस्य प्रियंक कानूनगो पर भी सवाल खड़े किए. उन्होंने कहा कि एक सोची समझी साजिश के तहत केंद्रीय मंत्री का दर्जा प्राप्त व्यक्ति दमोह आता है और मिशन संस्थाओं की जांच करता है. जब उसे कोई व्यक्ति नहीं मिलता तो वह खुद ही थाने में पहुंचकर उनके विरुद्ध एक एफआईआर दर्ज कराता है. जिस कारण कई लोग बेरोजगार हो गए. कई लोगों के रोजगार प्रभावित हुए और कई लोगों की उपचार के अभाव में मौत हो गई. ऐसे अमानवीय कृत्य करने वाले व्यक्ति को पारितोषिक रूप में मानव अधिकार आयोग का सदस्य बना दिया गया.

कैलाश विजयवर्गीय लंगड़ी नहीं जानते लेकिन उन्हें पिट्टू आयोग का अध्यक्ष बना दिया गया

उन्होंने कहा कि "मैं सरकार से मांग करता हूं कि ऐसे व्यक्ति की भूमिका और उसके कार्य की न्यायिक जांच की जाए. वह यहीं पर नहीं रुके, उन्होंने यह भी कहा कि जिन लोगों का किसी संस्था से लेना-देना नहीं है, उन्हें भी उपकृत किया गया. अमित शाह के बेटे को बीसीसीआई का अध्यक्ष बना दिया गया. सिंधिया के बेटे को मध्य प्रदेश क्रिकेट बोर्ड का अध्यक्ष बना दिया. जबकि उसे गिल्ली डंडा खेलना भी नहीं आता. मंत्री कैलाश विजयवर्गीय लंगड़ी नहीं जानते लेकिन उन्हें पिट्टू आयोग का अध्यक्ष बना दिया गया."

मुकेश नायक ने पंचायत मंत्री प्रहलाद पटेल को बदमिजाज और अहंकारी

नायक ने पूर्व केंद्रीय मंत्री एवं वर्तमान में पंचायत मंत्री प्रहलाद पटेल को भी अपशब्द कहे. उन्होंने कहा कि दमोह में एक कहावत चलती थी कि जिसे अपनी बेइज्जती कराना हो वह प्रहलाद पटेल के बंगले पर चला जाए. ऐसा बदमिजाज नेता, ऐसा अहंकारी नेता जो दमोह की जनता को कीड़ों-मकोड़ों की तरह देखता था. उसके बाद भी दमोह की जनता ने उसे 10 साल तक लोकसभा सदस्य बना कर रखा. कहां गई यहां के लोगों की ताकत और कहां गया वह आजादी की अभिव्यक्ति का जज्बा.

दमोह जिस तरह की राजनीति से गुजर रहा है वह किसी से छिपी नहीं है. जब कांग्रेस छोड़कर राहुल सिंह बीजेपी में गए और चंद्रभान सिंह भाजपा छोड़कर कांग्रेस में आए तो दमोह की दमदार जनता ने उन्हें भी नकार दिया. दोनों ही आयाराम, गयाराम की संस्कृति को दमोह की साहसी जनता ने नकार दिया.

सरकार ने स्वीकार किया है दमोह में 20 साल में एक भी धर्मांतरण नहीं हुआ

उन्होंने कहा "अजय लाल और उनकी संस्था पर धर्मांतरण के जो आरोप लगाए गए हैं वह सरासर झूठ हैं. आरटीआई के तहत जो जानकारी निकल कर आई है उसमें शासन ने स्वीकार किया है कि दमोह में 20 साल में एक भी धर्मांतरण नहीं हुआ है. देश में डर का माहौल है जो व्यक्ति सरकार और के खिलाफ बोलता है उसे झूठे केस में फंसा दिया जाता है. ईडी,सीबीआई और कई संस्थाएं सरकार के हथियार हैं.

Bhaskar

जानबूझकर बंद किए मिशन अस्पताल, गंगा जमुना स्कूल:कांग्रेस नेता मुकेश नेता ने किया दावा, कहा- 20 साल से दमोह में धर्मांतरण का केस दर्ज नहीं

<https://www.bhaskar.com/amp/local/mp/damoh/news/mission-hospital-ganga-jamuna-school-were-deliberately-closed-135877969.html>

दमोह 4 घंटे पहले

मध्य प्रदेश कांग्रेस के प्रदेश मीडिया प्रभारी मुकेश नायक ने दमोह में मिशन अस्पताल और गंगा जमुना एजुकेशन सोसायटी के पक्ष में आवाज उठाई है। उन्होंने मंगलवार को दमोह में अपने निवास पर प्रेस कॉन्फ्रेंस में कहा कि इन दोनों संस्थाओं को जानबूझकर निशाना बनाया गया है।

मिशन अस्पताल में फर्जी कार्डियोलॉजिस्ट डॉक्टर एनजोन केम पर सात मरीजों की मौत का आरोप लगा था। इस मामले में राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो के हस्तक्षेप के बाद अस्पताल को बंद कर दिया गया।

गंगा जमुना स्कूल पर करीब डेढ़ साल पहले धर्म परिवर्तन, छात्राओं को हिजाब पहनाने और धार्मिक ग्रंथ पढ़ाने के आरोप लगे थे। नायक ने आरटीआई के हवाले से कहा कि पिछले 20 साल में दमोह में धर्मांतरण का मामला दर्ज नहीं हुआ है।

नायक ने कहा कि मिशन अस्पताल में कम कीमत पर डायलिसिस की सुविधा थी। अस्पताल बंद होने से मरीजों को जबलपुर जाना पड़ रहा है। उन्होंने आरोप लगाया कि दोनों संस्थानों को बंद करने से दमोह के गरीब लोगों को स्वास्थ्य और शिक्षा में नुकसान हुआ है। उन्होंने मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो की भूमिका की जांच की मांग की है।

Aaj Tak

मुजफ्फरपुर: बेटी पैदा होने पर पत्नी को मारपीट कर घर से निकाला, मामला मानवाधिकार आयोग पहुंचा

मुजफ्फरपुर के कमरा मोहल्ला से एक हैरान करने वाला मामला सामने आया है, जहां बेटी पैदा होने पर शौहर ने पत्नी को मारपीट कर घर से निकाल दिया। पीड़िता ने नगर थाना में प्राथमिकी दर्ज कराई है। मामला अब राष्ट्रीय और राज्य मानवाधिकार आयोग तक पहुंच गया है। मानवाधिकार अधिवक्ता एस.के. झा ने कड़ी कार्रवाई की मांग की है।

<https://www.aajtak.in/bihar/story/muzaffarpur-wife-expelled-for-giving-birth-to-girl-child-lclar-strc-2329051-2025-09-09>

मणि भूषण शर्मा | मुजफ्फरपुर, 09 सितंबर 2025, (अपडेटेड 09 सितंबर 2025, 5:38 PM IST)

मुजफ्फरपुर जिले के नगर थाना क्षेत्र अंतर्गत कमरा मोहल्ला से एक गंभीर मामला सामने आया है। यहां बेटी पैदा होने पर पति ने अपनी पत्नी को मारपीट कर घर से निकाल दिया। यह मामला अब राष्ट्रीय और राज्य मानवाधिकार आयोग तक पहुंच गया है।

पीड़िता ने नगर थाना में अपने शौहर सैयद अरमान हैदर उर्फ कौसर के खिलाफ प्राथमिकी दर्ज कराई है। उसने आरोप लगाया कि शादी से पहले पति ने झूठी जानकारी देकर उसे धोखा दिया। शादी के बाद से ही उस पर दहेज की मांग की जाती रही और अवैध पैसे की उगाही की कोशिशें होती रहीं।

पति ने मारपीट कर पत्नी को घर से निकाला

पीड़िता ने बताया कि वर्ष 2023 में उसकी शादी कौसर से हुई थी। शादी के समय पति ने बताया था कि वह एक प्राइवेट कंपनी में अच्छे पद पर कार्यरत है, लेकिन बाद में सच्चाई सामने आने पर स्थिति बदल गई। इसके बावजूद वह सामंजस्य बनाकर रहने की कोशिश करती रही।

उसका कहना है कि पति लगातार मारपीट करता था। बेटी के जन्म के बाद प्रताड़ना और बढ़ गई। आखिरकार उसे घर से निकाल दिया गया। इसके बाद उसने थाने में आवेदन देकर पति और ससुराल पक्ष के खिलाफ मामला दर्ज कराया।

पीड़िता की शिकायत पर पुलिस ने दर्ज किया केस

मामले की पैरवी मानवाधिकार अधिवक्ता एस.के. झा कर रहे हैं। उन्होंने कहा कि यह अत्यंत गंभीर मामला है और पीड़िता को न्याय दिलाने के लिए आयोग को पूरी जानकारी दी गई है। दोषियों को कठोर सजा मिलनी चाहिए ताकि समाज में ऐसी घटनाओं को रोका जा सके।

News18 Hindi

समाज का शर्मनाक चेहरा! बेटी के जन्म पर पत्नी को पीटकर घर से निकाला, मानवाधिकार आयोग पहुंचा मुजफ्फरपुर का मामला

<https://hindi.news18.com/news/bihar/purnia-purnia-airport-news-today-latest-update-pm-modi-inaugurate-15-september-local18-ws-l-9603352.html>

Reported by: Aditya Raj Edited by: Rajneesh Singh | Last Updated: September 09, 2025, 22:38 IST

muzaffarpur local news: अधिवक्ता ने बताया कि यह मामला काफी गंभीर है और यह केवल एक महिला की समस्या नहीं है बल्कि महिलाओं के सम्मान और अधिकारों से जुड़ा हुआ मुद्दा है. उन्होंने कहा कि बेटी का जन्म होने पर महिला क...और पढ़ें

मुजफ्फरपुर: बिहार के मुजफ्फरपुर शहर के कमरा मोहल्ले में एक महिला के साथ घटित दर्दनाक घटना ने समाज को झकझोर दिया है. आरोप है कि बच्ची को जन्म देने के बाद पति ने मारपीट कर महिला को घर से बाहर निकाल दिया. पीड़िता ने नगर थाने में मामला दर्ज कराने के साथ ही राष्ट्रीय एवं राज्य मानवाधिकार आयोग में भी शिकायत की है. महिला ने बताया कि उसकी शादी वर्ष 2023 में कमरा मोहल्ले निवासी सैयद अरमान हैदर उर्फ कौसर के साथ हुई थी. शादी के दौरान युवक ने अपने बारे में गलत जानकारी दी थी. उसने दावा किया था कि वह निजी कंपनी में उच्च पद पर कार्यरत है लेकिन, विवाह के बाद धीरे-धीरे सच्चाई सामने आने लगी और महिला खुद को ठगा हुआ महसूस करने लगी. इसके बाद भी उसने सामंजस्य बनाकर परिवारिक जीवन आगे बढ़ाने की कोशिश की.

पीड़िता ने आरोप लगाया कि शादी के कुछ ही महीनों बाद से उसका पति दहेज के नाम पर पैसों की मांग करने लगा. विरोध करने पर आए दिन मारपीट करता था. पीड़िता बताती है कि स्थिति तब और बिगड़ गई जब उसको एक बच्ची हुई. बेटी के जन्म के बाद पति का रवैया और बिगड़ गया. आए दिन वह काफी प्रताड़ित करता है और अंततः अब उसने मारपीट कर घर से बाहर निकाल दिया.

पूरे मामले की शिकायत लेकर महिला नगर थाने पर पहुंची और अपने साथ हुए घटना की शिकायत दर्ज कराई. इसके साथ ही अधिवक्ता एस.के. झा की मदद से उसने राज्य और राष्ट्रीय मानवाधिकार आयोग में भी मामला दर्ज कराया है. अधिवक्ता ने बताया कि यह मामला काफी गंभीर है और यह केवल एक महिला की समस्या नहीं है बल्कि महिलाओं के सम्मान और अधिकारों से जुड़ा हुआ मुद्दा है. उन्होंने कहा कि बेटी का जन्म होने पर महिला को प्रताड़ित करना समाज के लिए शर्मनाक है.

पीड़िता ने प्रशासन और आयोग से न्याय की गुहार लगाई है. उसका कहना है कि दोषियों पर सख्त कार्रवाई की जाए ताकि ऐसी घटनाओं की पुनरावृत्ति न हो. स्थानीय लोगों का कहना है कि ऐसे मामलों में त्वरित न्याय की जरूरत होती है ताकि पीड़ित महिलाओं को सुरक्षा और सम्मान मिल सके.